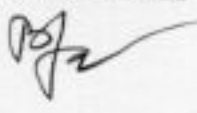


ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.03.2020

NAME OF THE COMPANY: Morphogenesis V/s Bricktown Developers Pvt Ltd

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Babita Jain	Advocate	Applicant	
<u>2.</u>				

CP NO.(IB)501/ALD/2019


Ms. Babita Jain, Advocate for applicant is present. None present for respondent.

A perusal of the earlier order of this Court dated 28.01.2020 shows that on that date, Ms. Tanisha Jahangir Monir, Advocate had appeared on behalf of respondent and sought time for filing reply, but today neither anyone has appeared on behalf of respondent nor any reply has been received.

Accordingly, two weeks further time is granted to the respondent for filing reply, thereafter, one week time is granted to the applicant for filing rejoinder.

Put up on 30th March, 2020. Ld. Counsel for the applicant shall inform the learned counsel appeared for the respondent about the order of this Court passed today in writing, within 48 hours.

Dated: 04.03.2020



**(JUSTICE RAJESH DAYAL KHARE)
MEMBER (J)**

Typed by :
Kavya Prakash Srivastava
(Stenographer)